

[Shri Anasahib Shinde]

- (ix) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1968, published in Notification No. G.S.R. 681 in Gazette of India dated the 1st April, 1968.
- (x) The West Bengal Husking Machines (Control of Operation) Amendment Order, 1968, published in Notification No. G.S.R. 682 in Gazette of India dated the 1st April, 1968.
- (xi) G.S.R. 684 published in Gazette of India dated the 2nd April, 1968, rescinding the Delhi Coarse Grain (Export Control) Order, 1966.
- (xii) The Orissa Rice (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 687 in Gazette of India dated the 4th April, 1968.

(2) A copy of Notification No. G.S.R. 689 published in Gazette of India dated the 5th April, 1968, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-829/68.]

**Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations, 1968, published in Notification No. G.S.R. 593 in Gazette of India dated the 30th March, 1968, under article 320(5) of the Constitution, together with Explanatory Note. [Placed in Library. See No. LT-830/68.]

**Punjab Motor Vehicles (Chandigarh First Amendment) Rules**

प्रतिबद्धत तथा नौबहन अन्तःराज्य में उप-  
मन्त्री (श्री अक्षय वर्मान) : श्रीमन्, मैं मोटर गाड़ी  
अधिनियम, 1939 की धारा 133 की उपधारा

(3) के अन्तर्गत पंजाब मोटर गाड़ी (चण्डीमढ़ पहला संशोधन) नियम, 1968 की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 16 मार्च, 1968 के चण्डीमढ़ प्रशासन के बजट में अधिसूचना संख्या 1200-एच-11 (2)-68/7000 में प्रकाशित हुई थे। [Placed in Library. See No. LT-831/68].

**Notifications under Coal Mines Provident Fund and Bonus Schemes Act.**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table :—

(1) A copy each of the following notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

(i) The Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 191 in Gazette of India dated the 3rd February, 1968.

(ii) The Rajasthan Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 549 in Gazette of India dated the 23rd March, 1968.

(2) A statement showing reasons for delay in laying the Notification mentioned at (i) above. [Placed in Library. See No. LT-832/68.]

**West Bengal Taxation Laws (Amendment) Act**

श्री अक्षय वर्मान : श्रीमन्, मैं श्री जगन्नाथ पहाड़िया की ओर से पश्चिमी बंगाल राज्य विधान मंडल (शक्तियों का प्रत्ययोजन) अधिनियम, 1968 की धारा 3 की उपधारा (3) के अन्तर्गत पश्चिमी बंगाल कारारोपण विधियां संशोधन अधिनियम, 1968 (1968 का राष्ट्रपति का अधिनियम संख्या 6) की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 26 मार्च, 1968 के भारत के राजपत्र में प्रकाशित हुआ था। [Placed in Library. See No. LT-833/68.]